Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.151 of 2011

Dated: 9th January, 2012

Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V. J. Talwar, Technical Member

Cochin Port Trust .... Appellant (s)

Versus

Kerala State Electricity Regulatory Commission & Anr .... Respondent (s)

Counsel for the Appellant (s): Mr. Paulose C. Abraham
Ms. Akriti Gandotra

Counsel for the Respondent(s): Mr. M.T. George
Mr. Ramesh Babu M.R. for R-1

ORDER

Learned counsel for the appellant seeks time on the ground that he has yet not got the copy of the reply to be filed by the Kerala State Electricity Board. Learned counsel appearing for the KSEB submits that he has yet not filed reply and seeks time to file the same. The respondents may file their respective replies before the date fixed below for hearing. Rejoinder, if any, shall be filed a week before the next date of hearing.

Post the matter for hearing on **17th February, 2012.**

(V.J. Talwar)
Technical Member

(P.S. Datta)
Judicial Member

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